



**Central Administrative Tribunal
Principal Bench: New Delhi**

OA No.2000/2021

This the 9th day of September, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Madhu Yadav d/o Subhash Yadav,
Age 41 years, Group-C,
R/o House No.818-A,
Kapashera, Delhi – 110 037.
[Post TGT (English)] ...Applicant

(By Advocate: Mr. Anurag Jain)

Versus

1. Delhi Subordinate Services Selection Board
Through its Chairman,
FC-18, Institutional Area,
Karkardooma, Delhi-110092
2. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Secretariat,
IP Estate, New Delhi-110002
3. Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat Building,
Civil Lines, Delhi-110054 - Respondents

(By Advocate: Sh. Amit Anand)

ORDER (ORAL)

Hon'ble Ms. Manjula Das, Chairman

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief(s):-



“a. Declare that the applicant is duly qualified for the post of TGT English (Female) post code 02/10.

b. Direct the respondent no.1 DSSSB to consider the candidature of the applicant for the post of TGT English (Female) post code 02/10 and after such consideration forward the dossier of the applicant for the appointment to the Directorate of Education, Govt. of NCT of Delhi.

c. Direct the respondent no.3 to appoint the applicant to the post of TGT English (Female) post code 02/10 w.e.f. the date when the counterparts of the applicant have been appointed and pay to the applicant all consequential benefits including full back wages, seniority etc.”

2. The applicant in this OA has submitted that despite being qualified for the post of TGT English (Female) Post Code 02/10 advertised by Advertisement No.01/2010 with closing date of receipt of applications as 15.03.2010, her candidature was not considered and accordingly she was not selected to that post as her name does not find mention in the Result Notice dated 11.03.2011 (Annexure A-3). Hence, she prays for a direction to the respondents to consider her candidature for the post of TGT (English) Female.

3. We heard Mr. Anurag Jain, learned counsel for the applicant and Mr. Amit Anand, learned counsel for the



respondents at the stage of admission through video conferencing.

4. It is noted that the applicant is seeking a direction to the respondents to consider her candidature for the post which was advertised way back in the year 2010 and even the selection process was also completed in March, 2011 itself. Since then more than ten years have elapsed, but the applicant has not even bothered to agitate the matter. Having not done so within the stipulated time prescribed for filing OA, this OA is hit by limitation under Section 21 of the Administrative Tribunals Act, 1985.

5. With the above observations, this OA is dismissed being barred by limitation. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Manjula Das)
Chairman

/lg/mbt